

**IN THE INCOME TAX APPELLATE TRIBUNAL
DEHRADUN CIRCUIT BENCH: DEHRADUN**

**BEFORE SHRI R. K. PANDA, ACCOUNTANT MEMBER
AND
MS SUCHITRA KAMBLE, JUDICIAL MEMBER**

**ITA No. 25/DDN/2019 (A.Y 2011-12)
(THROUGH VIDEO CONFERENCING)**

Himdari Construction Vasant Vihar, Near Post Office Colony, Srinagar Uttarakhand – 246 701 PAN: AAEFH7461C (APPELLANT)	Vs	ITO Ward-1(4)(4) Srinagar, Uttarakhand (RESPONDENT)
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Appellant by	None
Respondent by	Sh. Naveen Chandra Upadhyaya, Sr. DR

Date of Hearing	20.01.2021
Date of Pronouncement	20.01.2021

ORDER

PER SUCHITRA KAMBLE, JM

This appeal is filed by the assessee against the order dated 12.03.2019 passed by CIT(A)- Dehradun for Assessment Year 2011-12.

2. Before us, the Ld. DR appeared and submitted that the assessee has moved an application thereby stating that the assessee is interested to resolve the pending issue through Direct Tax “ Vivad se Vishwash Scheme” (VSV) Act, 2020, and has filed Declaration Form No. 1 & 2.

3. In view of the aforesaid facts and after considering the submissions of the assessee, we dismiss the appeal of assessee subject to a caveat that in case the dispute relating to tax arrears for the captioned assessment year is not

ultimately resolved in terms of the aforesaid Act, the assessee shall be at liberty to approach the Tribunal for reinstatement of the appeal and the Tribunal shall consider directions the appeal of the assessee is dismissed.

4. In the result, appeal of the assessee is dismissed.

Order is pronounced in the open court in presence of Ld. DR on 20th January, 2021.

Sd/-

**(R. K. PANDA)
ACCOUNTANT MEMBER**

Sd/-

**(SUCHITRA KAMBLE)
JUDICIAL MEMBER**

Dated: 20/01/2021
R. Naheed

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT NEW DELHI

